

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) and (c) Yes, Sir.

(b) & (d) The proposal to convert a few (258 out of 2,196) posts of Income-tax Officers, Group 'B' to Income-tax Officers Group 'A' has been made keeping in view the requirements of Government for Income-tax Officers Group 'B' and Group 'A'. The matter has been reconsidered and it has not been found possible to abandon the proposed conversion of posts from Group 'B' to Group 'A'.

(e) There is no proposal under Government's consideration at present to convert more posts of I.T.Os. (Group 'B') to I.T.Os. (Group 'A').

Counting of Short Service Commission Period on Grant of Permanent Commission in Army

4056. SHRI ANWAR AHMAD : Will the Minister of DEFENCE be pleased to state :

(a) whether Short Service Commission period, on grant of permanent Commission is counted for total commissioned service period, seniority, pay, promotion, etc. in the Army ;

(b) if so, whether full or a part thereof;

(c) if only a part is counted, percentage of the S.S.C. period together with categories ;

(d) if only a part is counted, reasons and justification thereof ;

(e) whether S.S.C. period is not counted in certain categories ; if so names thereof;

(f) if so, reasons and justification thereof ; and

(g) action proposed to rectify the anomalous position and by what time ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (g) On grant of

permanent Commission, total Short Service Commissioned service is counted for the purpose of grant of increments of pay and pension, for the purpose of grant of seniority and promotion, the Short Service Commissioned Officers' service is counted after deducting the shortfall in their training period from the training period prescribed for the Direct Entry candidates for Commission in the Army.

This short-fall in training of Short Service Commissioned Officers is taken into account only to protect the seniority of Direct Entry Commissioned Officers who undergo training for a longer period.

As there is no anomalous situation, the question of rectifying does not arise.

Complaints about Spurious Textiles

4057. SHRI MANOHAR LAL SAINI : SHRI RAJNATH SONKAR SHASTRI : Will the Minister of COMMTRCE be pleased to state :

(a) whether it is a fact that Reliance Textiles, Gwalior Rayons etc. are marketing spurious textiles without any check ;

(b) whether Reliance Textiles does not provide woven logograms on its textiles thereby leaving a scope of doubt as to whether the textile has been knit by Reliance Textiles or marketed by it ;

(c) if so, Government will spell out the steps their purpose to take to deal with such textile producers and safeguards provided to the buyers ; and

(d) how many complaintt of the spurious textiles are pending with Government investigation ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) A few cases of defects in the quality of textiles allegedly marketed under the brand names of M/s. Reliance Textiles Industries and M/s. Gwalior Rayons has been brought to the notice of Government.

(b) and (c) There is no provision in any of the Textile Control Orders for

inserting woven logograms. However, under the marking regulations prescribed in terms of the Textile Commissioner's notification No. 5 (2)/81-CLB-II dated 23rd November, 1981, the name and address of the manufacturer is to be marked on the phase plait of each piece of artsilk cloth when packed in plaits and on the front end of the piece when packed in rolls. They are also required to indicate other details such as composition, length, name by which it is commonly known etc.

(d) As indicated with reference to (a) above the specific cases brought to the notice of the Government are being investigated by the Textile Commissioner's Office and corrective measure taken wherever found necessary.

Finance to Big Houses by IRCI

4058. SHRI AMAL DATTA : Will the Minister of FINANCE be pleased to state :

(a) whether the Chairman of Industrial Reconstruction Corporation of India has in his speech at the Annual General Meeting this year said that big houses should be financed by IRCI and that big houses are not obliged to revive their sick units ;

(b) how many big houses have been financed by IRCI ;

(c) the names of the units, big houses, the amount sanctioned and disbursed ; and

(d) whether IRCI has taken mortgage of assets, share control and personal guarantee of entrepreneur /directors as security before disbursing funds

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) In his speech delivered at the last Annual General Meeting of the Corporation, Chairman, IRCI has mentioned that there is no law or rule at present making it obligatory on large houses to revive their sick units or modernise them. These units employ considerably large work force and also possess productive assets of sizeable value. A large number of ancillaries and small units depend upon these units for their purchases or supplies. In view of this, if these units are allowed to fall and remain sick or closed down the consequences are disastrous both on commercial and also on socio-economic counts. Chairman, IRCI has pointed out in his speech that it will not therefore be proper for an institution like IRCI to stay away from extending assistance to such units whether at the stage of incipient sickness or at the terminal stage. This has been the approach of IRCI since its inception.

(b) and (c) Till the end of June, 1983 IRCI sanctioned financial assistance to 29 industrial units registered under Section 26 of the MRTP Act. Unit-wise details of amounts sanctioned and disbursed to these units are given in the statement.

(d) IRCI generally takes mortgage of assets with appropriate charges in line with other financial institutions. Share control is taken in cases where management is found not likely to respond to the discipline of IRCI. Personal guarantee of Director(s) is taken in appropriate cases in accordance with the practice among the financial institutions.

Statement

Sl: No.	Name of the Unit	(Rs. in Lakhs)	
		Amount Sanctioned	Amount Disbursed
1.	Hastings Mills Ltd.	145.50	112.50
2.	Bird and Co. Ltd.	119.00	114.31
3.	Titaghur Paper Mills Co.Ltd.	100.00	—